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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A.No.3/90
O.A.No.582/88

Date of order: 27th March, 90

Ceram: Hon'ble Shri P. Srinivasan ... Member (A)
Hon'ble Shri T.S. Oberoi ... Member (J)

Shrimati Sundari Sachdeva ... Applicant

vs

Union of India and others ... Respondents

Per Shri P. Srinivasan

ORDER

By this review application, the applicant in O.A.No.582/88 wants us to undertake a review of our order dated 20-11-1989 disposing of the Original Application and to modify our decision rendered therein.

2. We have perused the application. While the applicant has assailed our decision on various grounds, we find that there is no error apparent from the record which needs to be corrected. We cannot re-appraise the evidence and come to a different conclusion in review as if we were sitting in appeal over our own order. We are, therefore, satisfied that our order does not call for review.

3. In view of the above, we dismiss the review application after circulation among ourselves in terms of Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987.


(P. SRINIVASAN)
MEMBER(A)


(T.S. OBEROI)
MEMBER(J)